

HIGH COURT OF TRIPURA
AGARTALA

No.F.11 (14)-HC/93-15/13736

Dated, Agartala, the 15th June 2015

ADVERTISEMENT

(For Recruitment in Grade-I of Tripura Judicial Service)

Applications are invited from the eligible practicing Advocates who are Indian Citizen and not less than 35 years & not more than 45 years of age in case of General Candidates & 48 years of age in case of Scheduled Castes & Scheduled Tribes candidates as on the last date fixed for receipt of application having at least seven years practice in Courts of Civil and Criminal jurisdiction as on the last date fixed for receipt of application for filling up of **2 (two) vacant posts** in Grade-I of Tripura Judicial Service in accordance with the provisions of the Tripura Judicial Service Rules, 2003 (as amended) in the Scale of Pay of Rs.51550-1230-58930-1380-63070/- per month plus other allowances as admissible under the Rules in force.

Out of 2 (two) posts, one post is reserved for Scheduled Castes and one post is reserved for Scheduled Tribes.

The said reserved posts will be treated as unreserved if no suitable candidate is found from the reserved categories as aforesaid and the posts will be filled up by the candidate other than those of the Scheduled Castes and Scheduled Tribes.

ST/SC candidates of other States (not recognized by the Government of Tripura) should apply as general candidate along with recruitment fees prescribed for general candidate.

Applications in Prescribed Form available herewith in the official Website of the High Court of Tripura (<http://thc.nic.in>) with self attested copies of all certificates/documents, four copies of recent passport size photographs along with **Bank Draft of Rs.1000/- (Rs.500/- in case of Scheduled Tribes and Scheduled Castes candidates) payable at Agartala in favour of the Registrar General, High Court of Tripura, Agartala should reach the undersigned on or before 16.07.2015**

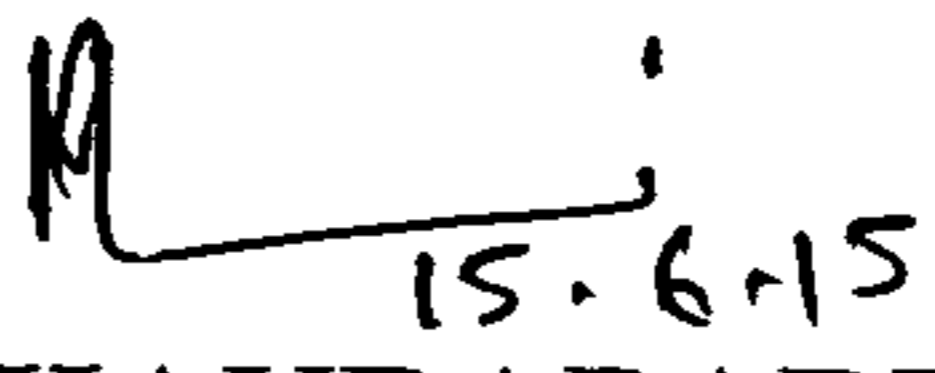
Belated and incomplete applications will not be entertained and be rejected summarily.

The candidates shall have to appear in the Written Examination and Viva Voce at their own expenses as and when called for. **Mere selection would not per se entitle a candidate to claim appointment.**

If any candidate directly or indirectly tries to influence the recruiting authority by any means for his/her candidature be disqualified for appointment.

General category candidates who obtain 60% or more marks or corresponding grade and candidates belonging to Scheduled Castes/Scheduled Tribes who obtain 50% or more marks or corresponding grade in the Written Examination shall be eligible for Viva Voce.

Knowledge of Bengali would be given weightage at the time of Interview.


(M. CHAKRABARTI)
REGISTRAR GENERAL
HIGH COURT OF TRIPURA
AGARTALA

**HIGH COURT OF TRIPURA
AGARTALA**

Application for the posts in Grade-I of Tripura Judicial Service..

Paste one passport
size photograph here
and submit three
more copies with the
application.

1. Name (IN BLOCK LETTERS) :
2. Present Address :
3. Father's name :
4. Husband's name (in case of :
married female candidates)
5. Home Address :
6. Whether Income Tax :
Assessee? If so, PAN No.
Along with copies of Income
Tax return for last three years
7. Whether Scheduled Caste/ :
Scheduled Tribe? If so, copy of
a certificate to that effect should
be furnished, for the purpose of
concession of age
8. Educational qualification with the :
year of passing, division or class
secured in different examinations
from H.S.L.C./ H.S.S.L.C.
onwards (Copy of LL.B. pass
certificate should be furnished)
9. Court in which practising, the :
period of practice and the branch
of Law practiced. (Copy of
certificates from the District &
Sessions Judge of the
concerned District and the
President/Secretary of the
concerned Bar Association
should be furnished)
10. Place of birth & Date of birth :
(according to School final
Certificate)
11. Age as on 16.07.2015 (copy of :
the Birth Certificate/HSLC or
equivalent examination
certificate should be furnished)

12. Date of enrolment as Advocate :
(Copy of Enrolment Certificate should be furnished)
13. Special or other qualifications, if :
any
14. Whether married or unmarried? :
If married, a declaration to the effect that he/she has not more than one wife/husband living.
15. Whether any Civil or Criminal :
proceeding is pending against the applicant. If so, details of the case no. etc.
16. Contact Number :
17. e-mail id, if any. :

PLACE:

DATE:

SIGNATURE OF THE CANDIDATE

N.B.:

Application stating the above particulars along with the following should reach the office of the Registrar General, High Court of Tripura, Agartala on or before **16.07.2015.**

1. Self attested copy of certificate relating to **Degree in Law** granted by recognised university.
2. Self attested copy of **Enrolment Certificate** granted by the Bar Council.
3. Self attested copy of School Final/Madhyamik Examination certificate relating to **Date of Birth.**
4. Self attested copy of **Caste Certificate** (if applicable).
5. Self attested certificate of **practice at the Bar** issued by the concerned District & Sessions Judge of the concerned District and the President/Secretary of the concerned Bar Association.
6. 4 (four) copies of self attested recent passport size photograph.
7. Bank Draft of Rs.1000/- (Rs.500/- in case of Scheduled Tribes and Scheduled Castes candidates) payable at Agartala in favour of the Registrar General, High Court of Tripura, Agartala.
8. **Envelope containing the application should be captioned "Application for appointment in Grade-I of the Tripura Judicial Service."**

**HIGH COURT OF TRIPURUA
AGARTALA**

**SYLLABUS OF THE WRITTEN EXAMINATION FOR THE POST
IN GRADE-I OF THE TRIPURA JUDICIAL SERVICE**

SYLLABUS

WRITTEN EXAMINATION

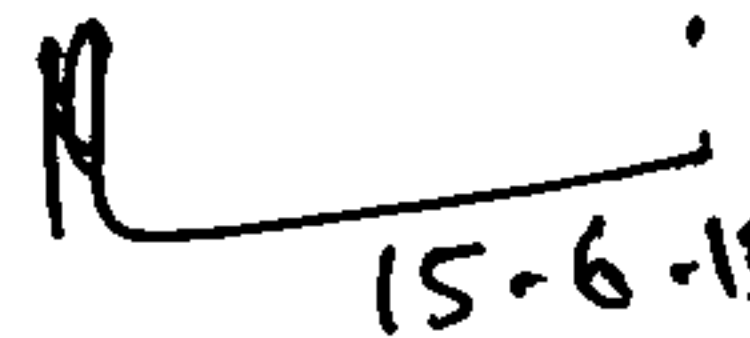
- i) **PAPER – I**: One paper of 100 marks (duration not less than 2 hours) to test the General Knowledge, aptitude, intelligence, test of comprehension and expression of law and General English including Essay Writing on legal topic and information technology.
- ii) **PAPER-II**: One paper of 100 marks (duration not less than 2 hours) regarding objective questions and problems of law as regards the Transfer of Property Act, Civil Procedure Code, Code of Criminal Procedure, Indian Evidence Act, Indian Penal Code, Limitation Act.
- iii) **PAPER-III**: One paper of 100 marks (duration not less than 2 hours) – consisting of Judgment writing (Paper Book will be supplied) – legal theories on jurisprudence, provision of the Constitution of India.

NOTE: - The candidate is expected to refer to the relevant decisions of the Apex Court and the High Courts while writing answers in Paper II & III.

INTERVIEW

Interview :- Viva-voce – 50 marks.

N.B :- Date of Written Examination will be notified in due course.


15.6.15
**REGISTRAR GENERAL
HIGH COURT OF TRIPURA,
AGARTALA**